NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 221/Chd/Hry/2018

In the matter of:

Mauji Ram Rameshwar Das …Petitioner
Versus
KTC Foods Pvt.Ltd. …Respondent

Present: Mr.Shreyas Gacche, Advocate for the petitioner

Having heard the learned counsel for petitioner, we find that the petitioner has not filed upto date ledger account of the respondent being maintained by the petitioner as the last ledger account statement filed is stated to be upto 2016. We also find that the original postal receipt of dispatch of the demand notice to the corporate debtor and others have not been placed on record. Notice of these defects to the petitioner and the learned counsel for petitioner accepts notice on behalf of the petitioner. Let the documents be filed within 7 days with supporting affidavit of the petitioner.

List the matter on 09.08.2018 for preliminary hearing.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 27, 2018
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